

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION NO.69 OF 2020 (WZ)**

Rakesh Ramesh Dhotre

...Applicant

Versus

State of Maharashtra & Ors

...Respondents

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Advocate for the Respondent No.7 & 8

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**AFFIDAVIT-IN-REPLY ON BEHALF OF THE RESPONDENT NO.7 AND 8 TO
THE ORIGINAL APPLICATION NO.69/2020**

I, Kumkum Mishra, the AGM-Legal of the Maharashtra Metro Rail Corporation Limited and authorised signatory of the Respondent No.7 and 8 (Authorisation Letter Hereto annexed and marked as **Exhibit "1"**) having my office at Metro Bhawan, Opposite Deeksha Bhoomi, Ramdaspath, Nagpur 440010 do hereby state on solemn affirmation as under:

1. I am filing this Affidavit-in-Reply to oppose the contents of the Original Application preferred and reliefs sought by the Applicant in the above captioned matter and in order to place on record certain important and correct facts. I have perused the documents brought on record by the Original Applicant and have understood the contents of the Original Application and on the basis of the documents and information available in relation to the said issue, I am filing this present Affidavit-in-Reply, to oppose the grant of any reliefs to the Applicant as prayed for in the present Original Application. I crave leave to file a further and detailed Affidavit-in-Reply as and when sought necessary.
2. At the outset, I deny each and every averment and allegation made in the present Original Application, which is contrary to and/or inconsistent with what has been stated in the present Affidavit-in-reply and nothing stated in the Original Application shall be construed as an admission for the want of any specific and



para-wise denial or non-traverse unless and until the same is specifically admitted hereinafter. I say that the Original Applicant has erroneously impleaded the answering respondents by name without specifying as to how they are personally responsible. In any case it is stated that the said answering Respondents cannot be held personally responsible or liable without any pleadings to that effect. In any event the answering respondents state that the present Affidavit-in-reply will demonstrate the correct factual position about the said matter which will clarify that the answering respondents personally would have absolutely no role.

3. I say that the Original Applicant has preferred the Original Application seeking the following reliefs:

In view of the above facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:-

- a. Direct the authority concerned to do the needful to stop dumping the debris at/in the instant Bio-Diversity Zones;*
- b. Direct the respondent to stop dumping the debris of the Pune Metro Corporation as well as the solid waste from the area concerned;*
- c. Direct the respondents to produce the documents before the hon'ble tribunal;*
- d. Direct the concerned authority to take strict action against all those officials who have allowed the dumping of the debris and the solid waste from the corporation to be continued;*
- e. Pass any such other or further order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.*

4. I say that the substratum of allegations as set out in the Original Application is that debris which has been collected from construction of Metro station being constructed by the Maharashtra Metro Rail Corporation Limited (Maha-Metro), has



been dumped by some trucks bearing Maharashtra Metro-Rail Corporations' logo at various areas in Bavdhan which are covered under the Bio-Diversity Zone/Park in Pune district and therefore Maha-Metro is liable for action under the Bio-Diversity Act,

True and important facts relating to the issue in hand:

5. In order to deal with the allegations, I would at the outset state few facts on the basis of which the present Original Application has been filed.

6. The answering Respondents are working for Maharashtra Metro Rail Corporation Ltd which is executing the Pune Metro Rail project in two lines. Line 2 of Pune Metro project is from Vanaz to Ramwadi and is 14.665 km stretch which has 16 stations. The said line runs on elevated pillars and for the said line the depot known as Hill View Car Park Depot near Kothrud Kachra Depot, Pune. The work is currently going on for the said line and for Depot development work, Maha-Metro engages various contractors who in turn are responsible for providing dumpers and trucks for earthwork activities. At this juncture it is important to note that there was no debris which was being taken out or being dumped by Maha Metro in the month of May 2020. Certain vehicles were hired to do various works for material movement at the Depot from the Line 1 Depot known as Range Hill Depot to Hill View Car Park Depot and in the Depot internally as well. The vehicles were given Maha-Metro stickers as the work was being done in lock-down and the Vehicles and the Contractors were told and informed to remove the said stickers as soon as the work of vehicles was over.

7. That thereafter a Notice dated 18/5/2020 was received by the answering Respondents from the Executive Engineer, Building Construction Department, Pune Municipal Corporation (PMC) wherein it was stated that debris was being dumped



in Bavdhan hill areas in Pune which was a part of the Bio-Diversity Park Area and due to which serious loss was being caused to the environment and that during rains there was a chance that the debris would come down and would cause tremendous loss. It was also stated in the said notice that upon inquiry with the drivers of the said dumpers it was informed that the said debris was collected from Metro station near Kothrud Kachra Depot and the dumpers also had a metro logo on them. The answering respondent was therefore warned to collect the said debris and to take responsibility about the same. The said notice and its translation is marked as Annexure A-4 to the Original Application.

8. I say that in response, the answering Respondents considering the seriousness of the said issue immediately sent its officers to the site – both at the Hill View Park Car Depot (which was incorrectly stated as Metro Station Kothrud in the notice dated 18/05/2020 sent by PMC) and at Survey No's 12,13 and 15 behind Water tank at Bavdhan Khurd, Pune (which was stated to be the site of dumping in the said notice dated 18/05/2020 issued by PMC). During the said inspection by the officers of Maha Metro it was found that at its Hill View Park Car Depot there was absolutely no earth excavation or rock disposal or debris forming work being done on 15/05/2020 or prior thereto and thus there was no question of any debris being ferried from its site and being dumped at Bavdhan.
9. At the site of dumping in Bavdhan it was noticed by the officers that the two dumpers which were dumping the debris were bearing registration No. MH-40-N-4371 and MH-11-AL-6056 and the said dumpers were different from the dumpers which were mentioned in the Notice dated 18/05/2020 issued by PMC. The dumpers in the said notice bore registration No. MH-12-FZ-8140 and MH-14-GU-5612 and those dumpers were used by Maha-Metro only on 5th and 6th May 2020 for internal depot movement and for ferrying material and movement between the Line 1 depot and Line 2 depot and thereafter those dumpers were still using the



Metro logo. It was on inquiry learnt that the dumping was being done by a contractor called M/s Patil and thereafter it was being levelled by using a JCB No. MH-12-EB-1219. On the basis of this information which was gathered the answering respondents vide their reply/communication dated 22/05/2020 addressed to the PMC have clearly stated that none of the dumpers mentioned in the notice were working with Maharashtra Metro Rail Corporation Ltd and were not even on the site of Maharashtra-Metro Rail Corporation on 15/05/2020. Infact, two dumpers were engaged by Maharashtra-Metro Rail Corporation Ltd only on 05/05/2020 and 06/05/2020. Hereto annexed and marked as **Exhibit "2"** is a copy of the reply given by the answering respondents to the PMC on 22/5/2020. Hereto annexed and marked as **Exhibit "3"** are the photos clicked by the officers of Maha-Metro at the site of dumping which clarify the same.

10. Thus it is clear that the said vehicles without removing the Maharashtra Metro Rail Corporation logo/sticker, which was given to the vehicles considering the lock-down norms in place in the City of Pune due to the Covid-19 pandemic situation continued to operate, without removing the stickers/logos of Maharashtra Metro Rail Corporation Ltd. The said dumpers were responsible for removing the logos/stickers and without doing the same, it appears that the said trucks were disposing and dumping debris which was collected from a different construction site and were employed by M/s Patil contractors and with whom the answering Respondent have no nexus or any connection whatsoever.

11. All the details stated hereinabove were informed by the answering Respondents by way of its Reply dated 22/5/2020 addressed to the PMC. The answering Respondents submit that it has also issued a strict warning to the contractor which it has engaged namely – M/s URC Construction Pvt Ltd regarding the unauthorized use of the logo of the answering Respondents. The answering Respondents by its



letter dated 22/5/2020 has imposed penalty on the contractor and has warned it of more consequences if this action is continued. Hereto annexed and marked as **Exhibit "4"** is a copy of warning letter issued by Maha-Metro to the Contractor dated 22/5/2020.

12. The answering respondents submits that it is only concerned with the metro rail work in the city of Pune and takes utmost care and precaution while going on with the construction of the metro rail work. The answering respondents state that it was under a bonafide impression the issue was resolved by the PMC in accordance with the facts stated in its notice and the PMC being the local authority as defined under the provisions of the Maharashtra Regional and Town Planning Act, 1966 as well as the Maharashtra Municipal Corporations Act would take necessary action against the said contractors who were involved in illegal dumping activity.
13. The answering respondents was rather shocked to see the contents of the Original Application which clearly have suppressed the reply dated 22/05/2020 given by the answering respondents to the PMC in response to the notice dated 18/05/2020 issued by the PMC. The answering respondents state that the reply clarifies the entire position and thus all the assertions contrary to the said reply are denied by the answering respondents.

Case of the Applicant in the present Original Application:

14. In the present Original Application, the contention of the Applicant is evidenced from the pleadings in paragraphs xi, xii and xiii of the Original Application wherein it is stated that in Bavdhan Khurd area which is a Bio-Diversity park zone, there is huge dumping carried on by trucks which bear Maharashtra-Metro Rail Corporation logo. The said averments and contentions at the cost of repetition are denied. The answering respondent is not even aware the said land is under whose ownership.



The correct sequence of facts which is self-explanatory along with documents has already been stated hereinabove.

15. Further contentions as raised in Ground D of the Original Application also state that the debris which is being dumped by Maharashtra Metro Rail Corporation will cause great loss and damage and Maharashtra-Metro Rail Corporation should be held responsible for it are also denied. At this stage, it is pertinent to state that the nature of the debris that are strewn in the sensitive BDP zone at various locations, include red brick bats, plastered waste pieces, rusted reinforcement & demolition rubble and domestic waste and such waste is not the kind of C&D waste that is generated by Metro at all during the course of its construction activities.

16. The answering respondents state that after receiving the notice from PMC which is annexed at Annexure A-4 of the Original Application, a thorough inquiry into the said issue was done by the answering respondents and it was found out that the said trucks were misusing the logo and therefore the same was also informed to PMC to take further action in accordance with the said information received by answering respondents.

17. It appears that no further action has been taken by the Pune Municipal Corporation and therefore the Maharashtra Metro Rail Corporation cannot be held responsible for it. In any case it is submitted that the debris which is being dumped is not all related to the construction of any Metro work. The same can also be evidenced from the debris which is dumped. The Applicant has not at all considered the said facts and therefore has made incorrect allegations against the answering Respondents.

18. It is clear that the answering Respondents had in no way or no manner used the services of the said trucks to dump the debris in Bio-Diversity park. It is submitted

that Metro work is carried out under strict supervision and under strict norms and thus no such violation has been carried on by the answering respondents.

Order passed by the NGT dated 06/10/2020:

19. The NGT in the present Original Application while issuing Notice to the Respondents on 06/10/2020 had constituted a Committee consisting of the (i) The District Collector (ii) The Municipal Commissioner (iii) Maharashtra Pollution Control Board (MPCB) and had directed them to submit a factual and action taken report.
20. The Divisional Commissioner, Pune has in this context held a meeting and has discussed the issue in detail. Even the answering Respondent through its representatives have remained present in the said meeting held on 06/11/2020 and the Divisional Commissioner, Pune has held that the answering Respondents are not responsible for the dumping of any debris. Hereto annexed and marked as **Exhibit "5"** is a copy of the Minutes of Meeting dated 06/11/2020 which further clarifies the said issue.
21. As a result thereto, it is humbly prayed and submitted that the allegations against the answering respondents are unsubstantiated and unfounded and the present Original Application against the answering Respondents being devoid of merits may be rejected.
22. Thus it is submitted that the reliefs sought by the Applicant in the Original Application qua the answering Respondents ought not to be granted for the preliminary reason that the Original Application has been filed on a misconceived notion that the dumping has been carried out by the answering Respondents representing Maha-Metro.

23. The answering Respondent craves leave to file a further detailed and para-wise Affidavit-in-Reply as and when found necessary.

Date: 2/12/2020

P.D.P.

Advocate for Respondents No.7 & 8

VERIFICATION

I, Kumkum Mishra, Additional General Manager/Legal, Maharashtra Metro Rail Corporation Ltd, the authorized signatory of the Respondents 7 and 8 above named, do hereby state on solemn affirmation that the contents in Para 1 to 23 hereinabove are true and correct and as per my knowledge and information and the contents of Para 1 to 23 are based on the information received by me which I believe is true and correct and I put the signature thereof.

Solemnly affirmed at

Dated this 1 December 2020

Identified by me

P.D.P.

Pralhad D. Paranjape
Reg No: MAH/1956/2009
pralhad.pd@gmail.com
9890673278

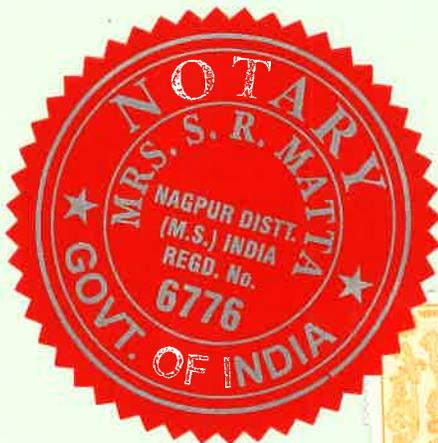
~~Mr. K.~~ **Kumkum Mishra**

AGM (Legal)
Maharashtra Metro Rail Corp. Ltd.



SWORN BEFORE ME ON THIS 1st TH
DAY OF Dec 2020 AT NAGPUR BY
SHRI / SMT. / KA Kumkum Mishra
R/O NAGPUR WHO HAS BEEN IDENTIFIED BY
SHRI / SMT.
ADVOCATE, NAGPUR.

Mrs. S. R. MATTA
ADVOCATE & NOTARY
918-B, Clarke Town, Nagpur-14



**Maha Metro/PMRP/DW/2020/23****Date: 27.11.2020**

Ref: O.A. No. 69/2020 titled, Rakesh Ramesh Dhotre vs. State of Maharashtra & Ors. before the Hon'ble National Green Tribunal (WZ)

Subject: Authorization letter on behalf of Respondent 7 and Respondent 8

We, the undersigned, have been impleaded as Respondent No. 7 and Respondent No. 8 respectively by the Applicant in the above captioned matter and we hereby authorize Ms. Kumkum Mishra, AGM/Legal at Maharashtra Metro Rail Corporation Limited, Pune as the Authorized Signatory to file and sign the Affidavit-in Reply on our behalf.

Dr. Ramnath Subramaniam

Respondent No. 7

Director (Strategic & Planning)



Shri Atul Gadgil

Respondent No. 8

Director (Works)

**OFFICE ADDRESS**

Pune Metro Rail Project, Mahatma Phule Museum, Ghole Road, Shivajinagar, Pune - 411005
Tel: 7410004067/68 **Email :** mail.mahametropune@gmail.com **Website:** www.punemetrorail.org

CIN U40100MH2015SGC262054



महाराष्ट्र मेट्रो रेल कॉर्पोरेशन लिमिटेड
MAHARASHTRA METRO RAIL CORPORATION LIMITED

(भारत सरकार आणि महाराष्ट्र शासनाचा संयुक्त उपक्रम)
Joint Venture of Govt. of India & Govt. of Maharashtra
PUNE METRO RAIL PROJECT

Maha-Metro/P1C-07/CPM-Depot/H.V.P-R.H./2020/315

Date: 22/05/2020.

To,
Executive Engineer,
Construction Department,
Zone 3, PMC, Pune.

Subject: Construction of 2 nos Rolling Stock Depots at Range Hill & Vanaz depot including
Civil and E&M Works for Pune Metro Rail Project.
Reg: Debris Dumped at Pune, Bavadhan Khurd Area under PMC

Ref: 1) Your Letter No: 655 Dated 18.05.2020

With reference to the above subject and your letter reference above, it is to bring to your kind notice that on 15.05.2020 no activities related to debris or earth/rock disposal was conducted from Hill View Park Car Depot (Vanaz Kothrud Kachara Depot Maha Metro). With reference to the dumpers mentioned in your letter, the said dumpers bearing registration no MH 12 FZ 8140 and MH 14 GU 5612 had worked in our Depot site only for two days i.e., from 5th May to 6th May-2020 and currently are not working for Maha Metro. On enquiry it is noticed that these dumpers are working for some other agency for shifting of excavated material by using the LOGO of Maha Metro.

Further, on our site visit it was found that dumping is being done by dumpers bearing registration numbers MH 40 N 4371 and MH 11 AL 6056.

Also, during our enquiry, it is learnt that the debris are being dumped by contractor M/s Patil and levelling of the same being done with a JCB bearing registration no MH 12 EB 1219 which is also deployed by the said company at the location. The photographs of the same are enclosed for reference.

In the view of the above, it is clear that Maha Metro never dumped any debris/Unwanted Material at the said location i.e., Pune, Bhavdhan Khurd survey no-12, 13 & 15 behind water tank without permission and does not bear any responsibility for any consequences at the said location.

P. Patil
DGM-Depot.

Cc: 1) Director- Works (For Kind Information Please).
2) Director -SP (For Kind Information Please).
3) CPM-Depot.

Encl: Photographs.

CORPORATE OFFICE: PUNE

1st floor, The Onion Building, Arjun Mansukhani Marg, Opp. St. Mira's College, Koregaon Park, Pune - 411 001, Maharashtra, India. Tel: 020-26051072/74
E-mail: mail.mahametro@pune@gmail.com, Website: www.punemetrorail.org

Patil
22/5/2020

मुख्य अभियंता (पथ) कार्यालय
पुणे महानगरपालिका

Exhibit "3"

22 May 2020 3:28:22 pm
PMRP DEPOT

Exhibit - 3

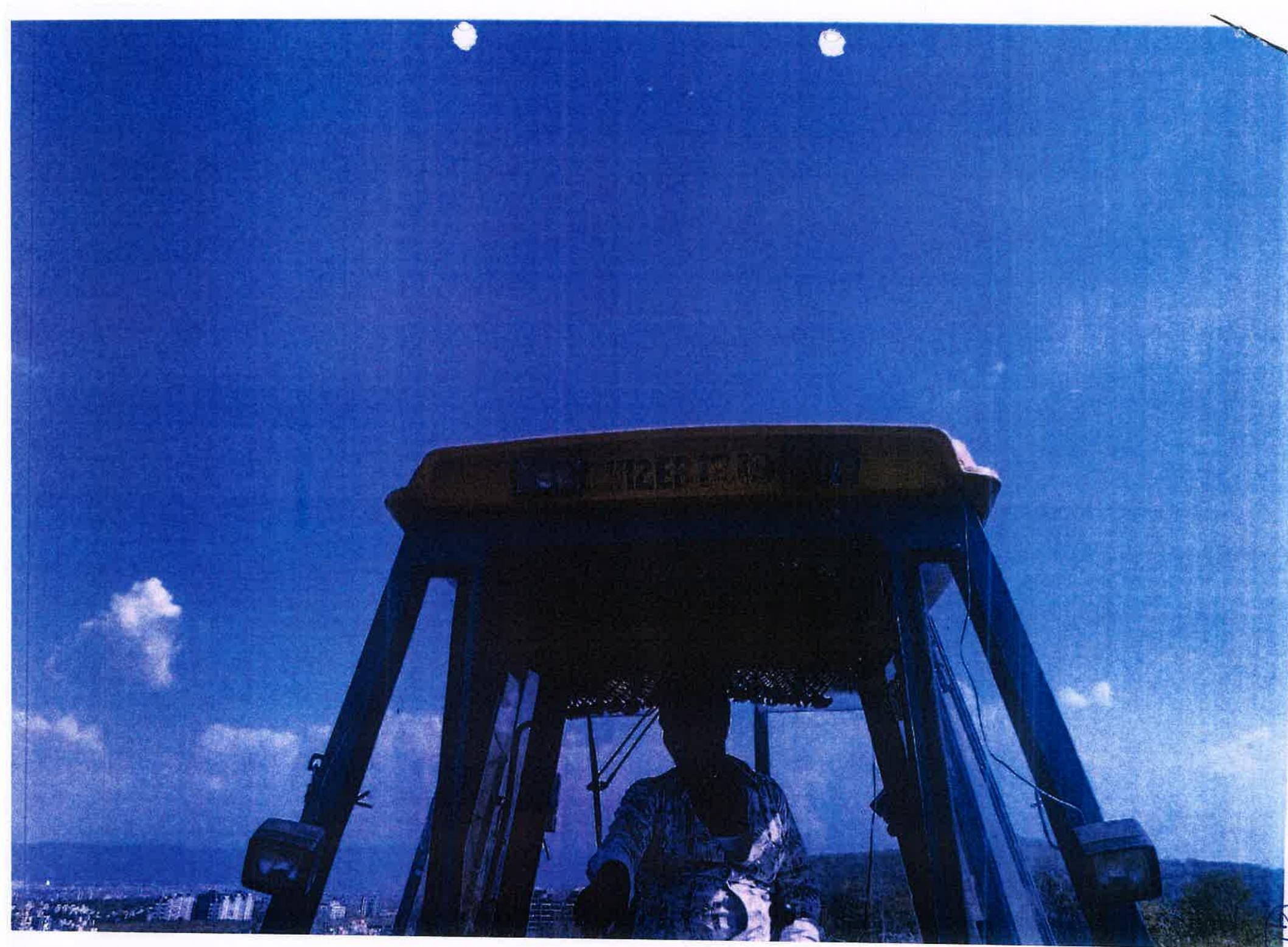


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**GENERAL CONSULTANTS
MAHARASHTRA METRO RAIL CORPORATION LTD
(PUNE METRO RAIL PROJECT)**

GC/PMRP/PDO/DEP/URC/2020/15622

Date: 22.05.2020

To,
M/s URC Construction Pvt. Ltd.
810, 1ST Cross, 7th Main, HAL 2nd Stage,
Indira Nagar, Bangalore-560008

*Received URC
22/5/2020
Sanku Ramoorthy*

Kind Attention: K. Ramamoorthi, CPM-URC

Name of Work : Construction of 2 Nos. Rolling Stock Depots at Range Hill & Vanaz including Civil and E&M works for Pune Metro Rail Project- Debris dumped at BDP zone, Chandnichowk, Pune by unauthorized use of Maha Metro logo regarding.

Reference : 1. Maha-Metro/PMRP/LOA/P1C-07/2018/670 dated 29.01.2019
2. PMC letter no. 655 dated 18.05.2020.

Dear Sir,

In view of the above subject, a complaint has been received from PMC vide ref. 02 regarding unauthorized dumping of debris in BDP zone at Chandni Chowk , Bavdhan , Pune. Two vehicles bearing registration no. MH 12FZ 8140 & MH 14 GU 5612 are caught on 15.05.2020 dumping debris using Maha Metro Logo. As per the records, it is found that these vehicles had worked for 02 days(05.05.2020 & 06.05.2020) only at Hill View Park Car Depot.

Such unauthorized use of Maha Metro Logo is not acceptable and a penalty of Rs. 10,000/- (Ten thousand Rupees only.) is imposed on M/s URC Construction Pvt Ltd as per Sr.No.28 of Part-IX:Penalty and awards (Environmental Management- Improper disposal of debris/residues) Section-XI SHE-Manual, Conditions of Contract. And in this regard, you are hereby instructed to ensure that Maha Metro Logo on vehicles shall not be used for unauthorized works in the future.

This is for your kind information and necessary action.

Thanking you,
Your Sincerely,

Asokan 22/5/20
Dy. Project Director (Civil)
GC for PMRP

Cc:-

1. Director (W)/ Maha-Metro - for information please
2. CPM (Depot)/ Maha-Metro - for information please

Exhibit "5"

Minutes of Meeting – 06.11.2020 under the chairmanship of Shri Saurabh Rao Divisional Commissioner, Pune.

In the matter of Rakesh Ramesh Dhotre vs State of Maharashtra & Ors. (OA No. 69/2020) before the National Green Tribunal, Western Zone Bench, Pune

Quorum: (Through Video conferencing)

1. Mr. Raghunath Mahabal – Advocate, Office of Divisional Commissioner

Quorum (Physical presence)

1. Mr. V.P. Patil – Executive Engineer, Irrigation Department, Pune
2. Ms. Swati Pandit -Advocate for Office of Divisional Commissioner
3. Mr. Mangesh Dighe – Environmental Officer, PMC
4. Mr. Ratnankar Pandey – DGM Environment Maharashtra Metro Rail Corporation Limited
5. Ms. Renu Gera – Sr Environmental Expert Maharashtra Metro Rail Corporation Limited
6. Ms. Agniva Ghosh – Assistant Manager (Legal), Maharashtra Metro Rail Corporation Limited.
7. Mr. Akshay Sonkusare – Assistant Manager (CMS), Maharashtra Metro Rail Corporation Limited
8. Mr. Thorat Sandip Vithal -Law Officer
9. Mr. Santosh Patil – Manager, Maharashtra Metro Rail Corporation Limited
10. Mr. Ramnath S. – Director, Maharashtra Metro Rail Corporation Limited

Purpose:

To discuss and the decide the way forward in the instant case, wherein the Applicant has stated that the city of Pune being between two hills with the lungs of the city should be saved. It further states that the Municipal Corporation has reserved Bio-Diversity Park (BDP) on the hills of 23 villages and in the last 18 years, except for a very small area of 976 hectares in this reservation, most of the land could not be taken over by the Municipal Corporation.

Further, it has been contended that there is encroachment and debris from the construction works being thrown in the BDP zone which flow directly into the water bodies and houses below

causing damage to the environment during the rainy season. It has been alleged that Pune Municipality has been throwing construction waste in the BDP zone and the Pune Municipal Corporation is not able to manage the solid waste and C&D waste according to the parameters laid down by the Rules. Maha-Metro has been also been accused of dumping debris and accordingly the Applicant has impleaded Director (SP) and Director (Works) as Respondents no. 7 and 8 respectively, seeking the following prayers:

1. Direct the authority concerned to do the needful to stop dumping the debris at/in the instant Bio-Diversity Zones.
2. Direct the respondents to stop dumping the debris of the Pune Metro Corporation as well as the solid waste from the area concerned.
3. Direct the respondents to produce the documents before the Hon'ble tribunal.
4. Direct the concerned authorities to take strict action against all those officials who have allowed the dumping of the debris and the solid waste from the corporation to be continued.

The matter was listed on 6th October, 2020 and vide Order dated 6th October 2020, the Hon'ble Tribunal has directed to constitute a Committee consisting of the District Collector Pune, the Municipal Commissioner & Municipal Corporation, Pune and Maharashtra Pollution Control Board and directed them to submit a factual and action taken report within six weeks. Maharashtra PCB will be the nodal agency for compliance. The matter is further listed on 04/12/2020.

Proceedings:

The matter was discussed at length. The Hon'ble Divisional Commissioner was of the opinion that the effective C and D waste disposal system of PMC should be brought on record, and it should act aggressively in evincing the fact that there exists a well-defined PPP system on the basis of which the contractors of Pune are issued letters and directions for a systematic and hygienic waste disposal and debris dumping. The administrative side of PMC has to take cognizance of the fact that there are various facilities available vide which there are defined steps enumerated to ensure that the rivers are safe, the bio diversity parks are not encroached or littered and any illegal steps taken in this direction are strong handedly dealt with. The

Commissioner himself had walked the stretch of the river which is in dispute in OA 83/2020 to review the encroachments and PMC had already prepared an Affidavit in the current matter at hand to substantiate its stance and the affidavit-in-reply to the present OA 69/2020 should be thus drafted in consonance with the earlier affidavit. Additionally, it was explicitly made clear that Maharashtra Metro Rail Corporation is not the culprit and has been unnecessarily impleaded in the current dispute, since the nature of allegations leveled are essentially against PMC.

The Expert Committee would also be constituted at the earliest as assured by the Divisional Commissioner to expedite the directions of this Hon'ble Court.

No/NP-4/WS/ 802 /2020

Date : 10/11/2020


o/c
(Saurabh Rao)

Divisional Commissioner Pune,
Division Pune

10/11

10
9.11.2020

To,

1. Mr. Ramnath S. – Director, Maharashtra Metro Rail Corporation Limited
2. Mr. V.P. Patil – Executive Engineer, Irrigation Department, Pune
3. Mr. Mangesh Dighe – Environmental Officer, PMC
4. Mr. Raghunath Mahabal – Advocate, Office of Divisional Commissioner
5. Ms. Swati Pandit -Advocate for Office of Divisional Commissioner
6. Mr. Ratnankar Pandey – DGM Environment Maharashtra Metro Rail Corporation Limited
7. Ms. Renu Gera – Sr Environmental Expert Maharashtra Metro Rail Corporation Limited
8. Ms. Agniva Ghosh – Assistant Manager (Legal), Maharashtra Metro Rail Corporation Limited.
9. Mr. Akshay Sonkusare – Assistant Manager (CMS), Maharashtra Metro Rail Corporation Limited
10. Mr. Thorat Sandip Vithal -Law Officer
11. Mr. Santosh Patil – Manager, Maharashtra Metro Rail Corporation Limited